

THE CENTRAL ADMINISTRATIVE TRIBUNAL—ALLAHABAD BENCH—ALLAHABAD.

O.A. NO. 827 of 1992.

Mohd. Yusuf..... Applicant.

Versus

Union of India & others..... Respondents.

Hon'ble Mr. Justice S.K.Dhaon- V.C.

(By Hon'ble Mr. Justice S.K.Dhaon-V.C.)

The averments in these application are these. During the period 1981 to 1987 the applicant worked continuously as a Casual labour. He has made representations for being empanelled in the seniority list of Casual Labourer, on the basis of certain order passed by this Tribunal in O.A. 1112 of 1991 decided on 10.1.92. However no order has been passed.

2. In view of the order ^{is} about to pass, it is ^{not necessary} to say to issue notice to the respondents.
3. If the applicant has made any representation, it shall be disposed of on the merits ^{and} in accordance with law, by the authority concerned. This shall be done within a period of four months from the date of communication of this order. Let a copy of this order may be given to the learned counsel for the applicant.
4. With these directions, the application is disposed of.
No order as to costs.

~~Member (A).~~
3.7.1992.


Vice Chairman.